

है कि वह कृषि के लिए डीजल की आवश्यकताओं को उच्चतम प्राथमिकता दें। उत्तर प्रदेश को गत कुछ महीनों में किया गया डीजल का आवंटन पिछले वर्ष के तदनुसंगी महीनों के मूल आवंटन से 5 प्रतिशत वृद्धि पर आधारित है। अक्टूबर और नवम्बर, 1980 के दौरान उत्तर प्रदेश के आवंटन में तदर्थ वृद्धि भी दी गई। सरकार के पास कोई सूचना नहीं है कि उत्तर प्रदेश के फैजाबाद डिवीजन के कृषक डीजल की कमी के कारण कठिनाई उठा रहा है ?

Allotment of Cooking gas agency in backward districts in Gujarat

4007. **SHRI SHANTUBHAI PATEL:** Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are going to accede to the demand for giving a cookinggas agency in backward districts of Sabarkantha and Banaskantha in Gujarat;

(b) if yes, when; and

(c) the number and names of the districts in Gujarat where cooking gas agencies are existing?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). A Liquefied Petroleum Gas Agency is proposed to be opened each at Himmat Nagar, district headquarter of Sabarkantha and Palanpur, district headquarter of Banaskantha during 1981-82 by the Oil Industry.

(c) Following are the districts in Gujarat where cooking gas is presently being marketed:

1. Ahmedabad
2. Amreli
3. Baroda
4. Bharuch
5. Bhavnagar

6. Gandhinagar
7. Jamnagar
8. Junagarh
9. Kheda
10. Kutch
11. Panch Mahals
12. Rajkot
13. Surendranagar
14. Surat
15. Valsad
16. Mehsana
17. Banaskantha

Implementation of decision of Gujarat High Court by ONGC

4008. **SHRI HIRALAL R. PARMAR:** Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether scheduled castes and scheduled tribes Association of Mehsana in Gujarat State had filed a writ petition in the Gujarat High Court, against the promotions and cadre readjustments;

(b) if so, the decision given thereon; and

(c) whether the Oil and Natural Gas Commission has not implemented the decision and if so, the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir.

(b) No final decision has yet been given thereon. Only an interim order was passed by the Gujarat High Court on 28-3-1979.

(c) Does not arise because no final decision has been given by the Gujarat High Court. However, the interim order dated 28-3-1979 has been implemented.